

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO...CC 7970 OF 2016

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing Special Leave Petition.)

COMMISSIONER OF INCOME TAX

...PETITIONER

VERSUS

M/S MKU PVT. LTD.

...RESPONDENT

OFFICE REPORT

It is submitted for information of the Hon'ble Court that the Special Leave Petition above-mentioned is filed against the common impugned final judgment and Order dated 18th April, 2015 of the High Court of Judicature at Allahabad in ITA No. 36 of 2015 and is barred by time by 258 days. The Counsel for the petitioner has filed Application for condonation of delay in filing Special Leave Petition.

It is further submitted for information of the Hon'ble Court that Civil Appeal No. 4094 of 2016 @ SLP(C) No. 10863 of 2016 @ S.L.P.(C)...CC No. 21795 of 2015 entitled "COMMISSIONER OF INCOME TAX, KANPUR vs M/S MKU PVT. LTD." arising out of common order which was listed before the Hon'ble Court on 18th April, 2016 when the Hon'ble Court has granted leave. (Copy of the Order dated 18th April, 2016 is enclosed herewith for reference.)

The matter alongwith application above mentioned is listed before the Hon'ble Court with this office report.

DATED THIS THE 27TH DAY OF APRIL, 2016

ASSISTANT REGISTRAR

COPY TO:

Mrs. Anil Katiyar, Advocate